

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 265 OF 2015 &
IA NO. 202 OF 2016**

Dated: 19th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Vandana Global Ltd.

...Appellant(s)

Versus

Chhattisgarh State Power Distribution Company Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. K. Gopal Choudary
Mr. Arvind Banerjee (Rep.) for R-1

Mr. C.K. Rai
Mr. Paramhans for R-2

ORDER

Learned counsel for the State Commission seeks two weeks time to file written submissions. Learned counsel for Respondent No.1 seeks two weeks time to file reply to the impleadment application. They may file written submissions/reply on or before 03.05.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 18.05.2016 after serving copy on the other side.

List the matter on **07.07.2016.**

**(I.J. Kapoor)
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)
Chairperson**